

ITEM NO.802
(Mentioning)

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4053/2023

(Arising out of impugned judgment and order dated 20-05-2022 in CRLA No. 739/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

NANHU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 31-07-2023 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Anilendra Pandey, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR

UPON mentioning the Court made the following

O R D E R

On being mentioned, we are of the view that no order is required to be passed in respect of early listing plea.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR